

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 12259/2023

[Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court of Judicature at Allahabad]

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)

(IA No. 211563/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 48251/2024 - EARLY HEARING APPLICATION and IA No. 116511/2023 - EXEMPTION FROM FILING O.T. and IA No. 146977/2023 - EXEMPTION FROM FILING O.T.)

Date : 17-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :

Mr. Varinder Kumar Sharma, AOR
Mr. Bishan Dass, Adv.

For Respondent(s) :

Mr. S. Rajappa, AOR
Mr. R Gowrishankar, Adv.
Ms. G Dhivyasri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) Learned counsel for the petitioner prays for and is granted two weeks' time to file rejoinder.
- 2) List the matter after two weeks.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
COURT MASTER (NSH)